मुख्यमंत्री कार्यालय एवं निवास पर अर्थ ऑवर के तहत एक घंटे बंद रही बिजली

महानगर टाइम्स संवाददाता

जयपुर। मुख्यमंत्री भजनलाल शर्मा ने कहा कि पर्यावरण संरक्षण के लिए सभी को एकजुट होकर ऊर्जा संसाधनों के समुचित उपयोग में सक्रिय भूमिका निभानी होगी। इसी क्रम में अर्थ ऑवर के तहत मुख्यमंत्री कार्यालय एवं निवास पर शनिवार रात 8:30 बजे से 9:30 बजे तक एक घंटे के लिए बिजली बंद रखी गई। इस दौरान मुख्यमंत्री कार्यालय एवं निवास में सभी लाइट्स एवं उपकरण बंद रहे और कार्मिकों ने मोमबत्ती की रोशनी में कार्य किया। सीएम ने कहा कि ऊर्जा के विवेकपूर्ण उपयोग से ही आने वाली पीढ़ी के भविष्य को सुरक्षित बनाया जा सकता है। उन्होंने आमजन से सभी ऊर्जा संसाधनों के सदुपयोग की इस मुहिम को केवल एक दिन नहीं, बल्कि हर दिन अपनाने की अपील की।

नवनियुक्त लोक सेवकों से आज संवाद करेंगे मुख्यमंत्री

जयपुर। मुख्यमंत्री भजनलाल शर्मा नव चयनित सेवा अधिकारियों से राजस्थान राज्य एवं अधीनस्थ सेवाएं संयुक्त प्रतियोगी परीक्षा-2023 में चयनित लोक सेवकों से संवाद करेंगे। वे इस संवाद कार्यक्रम में नवनियुक्त लोक सेवकों के साथ विकसित राजस्थान-2047 के विजन को साझा करेंगे। साथ ही भारतीय संविधान के प्रति जिम्मेवारी, संवेदनशील सुशासन और पारदर्शी कार्यशैली के संबंध में लोक सेवकों की भूमिका पर चर्चा करेंगे। सीएम राज्य में नीति एवं विकास परियोजनाओं के सफल क्रियान्वयन तथा जन समस्याओं के त्वरित समाधान के लिए उन्हें प्रेरित भी करेंगे।

जयपुर शहर और ग्रामीण क्षेत्र में 21 लाख पुस्तकों की मांग

नए शिक्षा सत्र के पहले सप्ताह तक चलेगा पुस्तक वितरण

महानगर टाइम्स संवाददाता

जयपुर। आगामी सत्र एक अप्रेल से आरंभ करने के प्रति शिक्षा विभाग की सक्रियता जारी है, प्रदेश सत्र पर भी और जिला सत्र पर भी पाठ्यपुस्तकें तेजी से पहुंचाई जा रही हैं। राजधानी के सभी लगभग 3000 हजार ग्रामीण विद्यालयों में 70 प्रतिशत से अधिक पुस्तकों का वितरण किया जा चुका है, जबकि शहरी क्षेत्र में यह 45 प्रतिशत से अधिक नहीं है, अब यह देखना होगा कि एक अप्रेल तक जिले के सभी विद्यालयों में सभी कक्षाओं के विद्यार्थियों के बस्ते के लिए पाठ्यपुस्तकों का वितरण हो सकेगा या नहीं। पाठ्य पुस्तक मंडल के अनुसार जयपुर जिले में जयपुर शहर और जिले के लगभग 3000 हजार विद्यालय आते हैं। इसके साथ ही 235 नोडल एजेंसी आती हैं। इन नोडल एजेंसी में जो विद्यालय आते हैं, उनको पाठ्यपुस्तक मंडल की ओर से मांगी गई पुस्तकों का वितरण किया जा रहा है। विशेष बात यह है जयपुर जिले में कोटपूतली, बहरोड़ और शाहपुरा भी आते हैं। इन क्षेत्रों के विद्यालयों की मांग का वितरण भी यहां से किया जा रहा है। इन क्षेत्रों में लगभग 1 हजार विद्यालय आते हैं। जिले में कुल 878 नोडल विद्यालय भी है। पाठ्यपुस्तक मंडल की ओर से बताया गया कि शहरी और ग्रामीण क्षेत्र में कुल मिलाकर लगभग 21 लाख पाठ्यपुस्तकों की मांग थी। इनमें विभेदीकरण किया जाए तो शहरी क्षेत्र के लिए 12 लाख रुपए की 70 हजार के लगभग पुस्तकों की मांग आई है, जबकि ग्रामीण क्षेत्र में यह मांग 8 लाख 50 हजार तक है। ग्रामीण क्षेत्र में कक्षा 9 से 12 तक की पुस्तकों का वितरण 70 प्रतिशत से अधिक हो चुका है। शहरी क्षेत्र में पुस्तकों का वितरण कम है, यहां 45 प्रतिशत तक का ही वितरण किया गया है। जानकारी के अनुसार शहरी क्षेत्र में वितरण कम होने का प्रमुख कारण यह है कि मुद्रक की ओर से पुस्तकें देरी से आ रही हैं।

नेट सोल्यूशन स्कूल भानपुर कलां ने 10वीं बोर्ड में लहराया परचम

जयपुर/जमवारामगढ़(महानगर टाइम्स संवाददाता)। राजस्थान माध्यमिक शिक्षा बोर्ड द्वारा घोषित 10वीं बोर्ड परीक्षा परिणाम में भानपुर कलां स्थित नेट सोल्यूशन सीनियर सेकेंडरी स्कूल के विद्यार्थियों ने प्रवर्णक करते हुए जयपुर ग्रामीण क्षेत्र में सफलता का परचम लहराया है। विद्यालय की छात्रा अंजलि मीणा (पुत्री सूरजमल मीणा, गांव लवाना) ने 98.50 फीसदी अंक प्राप्त कर प्रथम स्थान हासिल किया। वहीं तेजस्वी गुर्जर (पुत्री सीताराम गुर्जर, गांव बासना) 97.00 फीसदी अंक प्राप्त कर द्वितीय स्थान पर रही। इसके साथ ही अंजिता मीणा, मुस्कान गुर्जर, तनीषा शर्मा, चेतन शर्मा एवं मनती पजावत ने 92.00 फीसदी, अक्षुतोष गुर्जर ने 91.00 फीसदी तथा अनुष्का शर्मा ने 90.00 फीसदी अंक प्राप्त कर विद्यालय, गांव और अपने माता-पिता का नाम गौरवान्वित किया। विद्यालय परिसर में इन विद्यार्थियों को स्नुति सिंह केकर सम्मानित किया गया। इस अवसर पर विद्यालय के डायरेक्टर रमेश कुमार शर्मा एवं फाउंडर डॉ. प्रवन शर्मा ने कहा कि यह सफलता विद्यार्थियों की कड़ी मेहनत, शिक्षकों के समर्पित मार्गदर्शन एवं अभिभावकों के सहयोग का प्रतिफल है। कार्यक्रम में अभिभावक एवं विद्यालय का समस्त स्टाफ उपस्थित रहा। विद्यालय प्रबंधन ने सभी विद्यार्थियों के उज्ज्वल भविष्य की कामना की।

प्रसव के लिए आरोपी महिला को तीन माह की अंतरिम जमानत

महानगर टाइम्स संवाददाता

जयपुर। राजस्थान हाईकोर्ट ने हत्री टेप में फंसाकर जबरन वसूली करने और नस्लिभेदी की आलोचना के लिए उकसाने के मामले में व्यक्तिक अभिरक्षा में चल रही आरोपी महिला को प्रसव के लिए तीन माह की अंतरिम जमानत पर रिहा करने के आदेश दिए हैं। अदालत ने कहा कि आरोपी 26 जून को संबंधित जेल अधीक्षक के समक्ष सरेंडर करे। इसके साथ ही अदालत ने कहा है कि आरोपी महिला अंतरिम जमानत के दौरान किसी भी प्रकार की अवैध व गैर-वसूली गतिविधि में शामिल नहीं होगी। जस्टिस समीर जैन की एकलपीठ ने यह आदेश गरिमा खान की ओर से दायर द्वितीय जमानत याचिका पर सुनवाई करते हुए दिए। याचिका में कहा गया कि उसके साथ नस्लिभेदी टिप्पणी की गयी थी। याचिका में कहा गया कि उसका नाबालिग विधिवत्तवाय में इनका पत्र लग हो गया है। याचिका में कहा गया कि उसके खिलाफ दर्ज मामले में पुलिस ने चालान पेश कर दिया है। याचिका में कहा गया कि उसके खिलाफ दर्ज मामले में पुलिस ने चालान पेश कर दिया है। याचिका में कहा गया कि नस्लिभेदी टिप्पणियों के आरोपों के संबंध में पुलिस ने चालान पेश कर दिया है। याचिका में कहा गया कि उसके खिलाफ दर्ज मामले

FORMNO. INC-19
Notice
[Pursuant to rule 25 (Companies (Incorporation) Rules, 2014]

1 Notice is hereby given that in pursuance of the provisions ofsub-section 4(ii) of Section 8 of theCompanies Act, 2013 read with Rule 21 and 22 of Companies (Incorporation) Rules, 2014, an application has been made to the Regional Director, North-Western Region, Ahmedabad and Registrar of Companies, Rajasthan, Jaipur for revocation of the license issued to it under Section 8 (5) of the Companies Act, 2013.

2.The Principle objects of the company after revocation of the license as per the provisions of Section 8 (4) (ii) of the Companies Act, 2013 shall be as follows:

"To Manufacture Handicraft items made of wooden and other materials."

3. A Copy of the draft memorandum and articles of the company may be seen at the registered office of the Company situated at PAL CHOPASNI RING ROAD LARIYA RESORTS, CHOKHA, JODHPUR, RAJASTHAN, INDIA - 342008

4. Notice is hereby given that any person, firm, Company, corporation or body corporate, objecting to this application may communicate such objection to the Regional Director, North-Western Region, Ahmedabad and Registrar of Companies, Rajasthan, Jaipur within thirty days from the date of publication of this notice, by a letter addressed to the Regional Director, North-Western Region, Roc Bhavan, OppRupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat and to Registrar of Companies, Ministry Of Corporate Affairs, C/6-7, 1st Floor, Residency Area, Civil Lines, Jaipur-302001, Rajasthan, a copy of which shall be forwarded to the Applicant at PAL CHOPASNI RING ROAD LARIYA RESORTS, CHOKHA, JODHPUR, RAJASTHAN, INDIA - 342008.

Dated this 30 March, 2026
Name of Applicant
RAGA MEGHARE FOUNDATION

VIJAY KUMAR MEHTA	**NAWAB KHAN**
DIRECTOR	**DIRECTOR**
DIN: 00419381	**DIN: 07724166**

SARVAGRAM FINCARE PRIVATE LIMITED
Registered Office: Office Number 224 - 25, 4th Floor, Primrose Mall, Baner Road, Baner, Pune-411045, MH.
CIN: U65990PN2018PTC224688, E-Mail: cs@sarvagram.com, Tel: +91-8101777555

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the **physical possession** of which has been taken by the Authorised Officer of **SarvaGram Fincare Private Limited/Secured Creditor,** will be sold on **"As is where is", "As is what is", and "Whatever there is" on 20-04-2026 at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each)**, for recovery of **Rs.22,51,973.78 (Rupees Twenty Two Lac Fifty One Thousand Nine Hundred Seventy Three & Seventy Eight Paisa Only)** as on 08-01-2025 and further interest and other expenses thereon till the date of realization, due to **SarvaGram Fincare Private Limited/Secured Creditor** from the Borrowers and Guarantor(s) namely **1) SHAMBHU LAL PRAJAPAT, 2) GANGA BAI SHAMBHU PRAJAPAT.**

The reserve price for PROPERTY will be **Rs.24,65,350/- (Rupees Twenty Four Lakhs Sixty Five Thousand Three Hundred Fifty Only)** and the **Earnest Money Deposit (EMD) will be Rs.2,46,535/- (Rupees Two Lakhs Forty Six Thousand Five Hundred Thirty Five Only). The last date of EMD deposit will be 18-04-2026.**

DESCRIPTION OF IMMOVABLE PROPERTY

OWNER OF THE PROPERTY:- Mr. Shambhu Lal Prajapat S/o Mr. Champa Lal
PROPERTY DESCRIPTION:- All the piece and parcel of Residential House patta 1325, measuring 1350 Sq.Ft. situated at Village Napawali Gram Panchayat Napawali Panchayat Samiti Bhadesar, Tehsil, Bhadesar, District Chittorgarh. (Raj.) 312 603. **Boundaries: East:** House of Rameshwar, **West:** House of Bhura, **North:** Main Road Udaipur, **South:** Government Land.

For detailed terms and conditions of the sale, please Contact **1) Mr. Bhawani Singh. (M. No.7976405467) 2) Mr. Lal Chand Degra (M. No.8504874028) 3) Mr. Anil Kagude (M.No.9766603366).** Kindly Note intending purchasers/bidders are required to deposit Earnest Money Deposit amount (EMD) and other balance payment either through NEFT/ RTGS/DD. For more details, please refer below link provided in /Secured Creditor's website i.e., **www.sarvagram.com** .

Date: 20-03-2026 **Sd/- Authorised Officer,**
Place: Chittorgarh **SarvaGram Fincare Private Limited**

HDB FINANCIAL SERVICES LIMITED **POSSESSION NOTICE**

Registered Office: Radhika,2nd Floor, Law Garden Road, Navrangpura, Ahemdabad, Gujrat, Pin Code 380009 **BRANCH OFFICE:** E-145, Second Floor, Ramesh Marg, Opp sardar Patel Marg, C-Scheme, Jaipur, Rajasthan - 302001

Whereas, The Authorised Officer Of Hdb Financial Services Limited Under The Securitization And Reconstruction Of Financial Assests And Enforcement Of Security Interest Act, 2002 (64 Of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rules 3 Of The Security Interest (enforcement) Rules, 2002 Issued Demand Notice To The Borrowers As Detailed Hereunder, Calling Upon The Borrowers To Repay The Amount Mentioned In The Said Notice With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower/co-borrower Having Failed To Repay The Amount, Notice Is Hereby Given To Borrower/co-borrower And The Public In General That The Undersigned In Exercise Of Powers Conferred On H Under Section 13(4) Of The Said Act R/w Rule 8 Of The Said Rules Has Taken Physical Possession Of The Property Described Hereunder On The Date Mentioned Alongwith, The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To Thecharge Of Hdb Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Date. Details Of Borrower/ Co-borrower/guarantors, Loan Account Number, Loan Amount, Details Of Security, Date Of Demand Notice, Claimed Amount, Date Of Possession And Short Hereinafter Below

1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2) LOAN ACCOUNT NUMBER; 3) LOAN AMOUNT; 4) DATE OF DEMAND NOTICE; 5) CLAIMED AMOUNT IN INR; 6) DETAILS OF SECURITIES; 7) DATE OF POSSESSION

NAME OF THE BORROWER & CO-Borrowers : 1. Pawan Kumar Sen, 392 Azad Nagar Bhilwara-311001 Rajasthan,*And Also:* Commercial Property Shop Measuring 18+53 Sq. Fts. First Floor, Textiles Trade Center Tilekinath Marg, Dududwala Campus Bhilwara-311001 Rajasthan, And Also:- Plot No. A-80122, Situated At Revenue Village Bhilwara-311001 Rajasthan, Kanta Sen, 392 Azad Nagar Bhilwara-311001 Rajasthan, Priyanka Sen, 392 Azad Nagar Bhilwara-311001 Rajasthan. Rajasthan. **LOAN ACCOUNT NO.** 28215174, 31476238. **LOAN AMOUNT:** Rs. 11,95,000/- (in words Rupees Eleven Lakhs Ninty Five Thousand Only), In The Account Number 28215174 And Rs. 28,00,000/- (Rupees Twenty Eight Lakhs Only) by the loan account number 31476238. **DEMAND NOTICE DATE** : 28.05.2025. **AMOUNT CLAIMED:** Rs. 43,21,341.05/- (Rupees Forty Three Lakhs Twenty One Thousand Three Hundred Forty One and Paisa Five Only) as of 28.05.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **DETALS OF SECURITY:** All the Piece and Parcel of the Residential Plot No. A-80/2, Situated at Revenue Village Bhilwara District Bhilwara Rajasthan, Khasra No. 2907. Admeasuring Area 62.61 Sq.Yds. Properties Boundaries: Plot No. A-80/1, West -Plot No. A-80/2, North:- Open Plot, South:-Road 20 Ft. Wide. **DATE OF PHYSICAL POSSESSION:** 27.03.2026

NAME OF THE BORROWER & CO-Borrowers : 1. Satpal Electric Services 1167, Bandrika Nasik Baxi Ji Ki Hawali Ka Pass Sultan Chowk Jaipur-302002 Rajasthan And Also-flat No. G-01 On Ground Floor At Plot No. D 171 & D 172 (Old Plot No. D 342 & West Part Portion Of Plot No. D 343) Situated Jaipur-302017 Rajasthan 2. Sukhveer 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. 3. Janki Kaur 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. 4. Guru Charan Singh (Deceased Through Legal Heir) A) Satpal Singh S/o Late Guru Charan Singh (Legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. B) Sukhvir Singh S/o Late Guru Charan Singh (Legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. C) Janki Kaur W/o Late Guru Charan Singh (Legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan D) Gyan Singh S/o Late Guru Charan Singh (legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. E) Nirmal Kaur D/o Late Guru Charan Singh (Legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. **LOAN ACCOUNT NO.** 3574975, **LOAN AMOUNT:** Rs. 21,00,000/- (in words Rupees Twenty One Lakh Only) by the loan account number 3574975. **DEMAND NOTICE DATE** : 28-05-2025, **AMOUNT CLAIMED:** Rs. 18,79,638.30 (Rupees Sixteen Lakhs Seventy Nine Thousand Six Hundred & Thirty Eight and Paise Thirty Only) as of 28.05.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. **DETAILS OF SECURITY:** All That Piece And Parcel Of Property Flat No. G-01 on Ground Floor at Plot No. D-171 & D-172 (Old Plot No. D-342 & West part portion Of Plot No. D-343) Situated at Siddarth Nagar, Jawahr Nagar, Jaipur Rajasthan. Admeasuring Area 1100 Sq. Feets. Owned By Mrs Janki Kaur W/o Late Guru Charan Singh (Legal Heir) 1167, Bandrika Nasik Baxi Ji Ki Hawali Jaipur-302002 Rajasthan. Properties Boundaries: Plot No. D-358 And 357, South: Road 40 Feet Wide, East: Road 40 Feet wide, West: P. No. D-342 (East Part). **DATE OF PHYSICAL POSSESSION:** 25-03-2026

The Borrowers' Attention Is Invited To Provisions Of Sub-section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Asset.

For Any Query, Please Contact Mr. Vikas Anand: 9711010384, Hdb Financial Services Limited, E-145, Ramesh Marg, Opp Sardar Patel Marg, C-scheme, Jaipur Rajasthan 302001

Place: Rajasthan. Date: 29.03.2026 Sd/- For HDB Financial Services Limited, Authorised Officer

---

SRG HOUSING FINANCE LIMITED
CIN: L65922RJ1999PLC015440
Reg. Off: 321, S M Lodha Complex, Near Shastri Circle, Udaipur-313001(Rajasthan)
Phone: 0294-2412609 **E-mail:** info@srghousing.com **Website:** www.srghousing.com

PUBLIC NOTICE FOR AUCTION-SALE OF IMMOVABLE PROPERTY

(UNDER SARFAESI ACT READ WITH PROVISO TO RULE 8(6) And 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES)

Whereas the authorized officer of SRG Housing Finance Limited (hereinafter referred as the "SRGHFL"), 321, SM Lodha Complex, Near Shastri Circle, Udaipur – 313001 (Rajasthan), under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 (hereinafter referred as the 'Act') and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (hereinafter referred as the 'Rules') issued demand notice under section 13(2) of the Act calling upon the below-mentioned amount due together with future interest thereon at the contractual rate plus all costs, charges and incidental expenses etc. till the date of payment within 60 days from the date of receipt of the said notices.

Notice is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s) and Guarantor(s) having failed to repay the said amount within the specified period, the authorized officer has taken over physical possession in exercise of power conferred under section 13(4) of the Act read with the said rules, which is to be sold by way of auction on **" As Is Where Is basis", "As Is What Is basis", and "Whatever there is basis, and "No Recourse basis"** for realization of financial institution's due under Rules 8 and 9 of rules by inviting tenders/bids as per below auction schedule.

AUCTION SCHEDULE

Description Of Properties	Equitable Mortgage Of Land & Building. Together With Buildings And Structures Constructed. To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth And Made Thereon, Bearing Property Details:- In The Name Of Mr. Gorishankar Dholi S/o Mr. Shobha Lal Dholi Having Property Patta No.- 5814, Plot No. - 12, Village- Bhilo Ki Jhopadiya, Panchayat Samiti - Asind, Tehsil – Asind, District- Bhilwara (Rajasthan) Admeasuring About 1095.00 Sq. Ft. Surrounded By:- East – Plot No. - 11, West – Agricultural Land, North – Plot No. - 01, South – Public Way
Known Encumbrances (if Any)	Not Known To The Secured Creditor
Reserve Price (in ₹)	₹ 5,85,000/- (Rupees Five Lakhs And Eighty-five Thousand Only)
Earnest Money Deposit (₹) Through D.D. in Favor Of SRG Housing Finance Limited, Udaipur (Rajasthan)	₹ 58,500/- (Rupees Fifty-eight Thousand And Five Hundred Only) [Emd Date – Till April 13, 2026 Before 04:00 Pm]
Bid Incremental Amount	₹ 10,000/- (in Words Rupees Ten Thousand Only)
Date, Time And Venue For Bidding	Date – April 16, 2026, Time – 11:00 Am To 02:00 Pm, Venue– SRG Housing Finance Limited, Chungi Naka, Asind, Bhilwara Rajasthan – 311301.
Inspection Of Properties	As per prior appointment of authorized officer (Anytime between 10:30 am-4:00 pm)
Return Of Emd Of Unsuccessful Bidders	within 15 working days from the date of auction
Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidders (inclusive Of Emd)	The payment should be made latest by next working day from the date of bid confirmation
Last Date For Payment Of Balance 75% Of Highest Bid	within 15 days from the date of bid confirmation

LOAN DETAILS

Party Details	HLR00000000017390 1. Mr. Gorishankar Dholi S/o Mr. Shobha Lal Dholi 2. Mrs. Santok Devi Dholi W/o Mr. Shobha Lal Dholi 3. Mr. Kailash Kanwar S/o Mr. Kanwar Lal Dholi
Date Of Demand Notice U/s 13(2) Of Act	23-10-2024
Amount Of Demand Notice U/s 13(2) Of Act	₹ 4,88,110/- (in Words Rupees Four Lakhs Eighty-eight Thousand One Hundred And Ten Only) As On October 12, 2024 Along With Future Interest At Contractual Rates And Rests, Besides Costs/charges, Incidental Expenses, Penal Interest, Etc., W.e.f. October 13, 2024 Incurred Till The Date Of Repayment In Full.
Date Of Possession	28-01-2026
Publication Date Of Possession Notice	31-01-2026
Outstanding Dues (₹)	₹ 7,75,653/- (in Words Rupees Seven Lakhs Seventy-five Thousand Six Hundred And Fifty-three Only) As On March 27, 2026 Along With Future Interest At Contractual Rates And Rests, Besides Costs / Charges, Incidental Expenses, Penal Interest, Etc., W.e.f. March 28, 2026 Incurred Till The Date Of Repayment In Full.

1. For Inspection Of The Properties, The Intending Bidders May Contact Official Mr. Deependra Raj Rajpurohit (Mobile No. +91-7023873484) At SRG Housing Finance Limited, Chungi Naka, Asind, Bhilwara Rajasthan – 311301 During The Office Hours From 10:30 Am To 4:00 Pm.
2. The Sale Shall Be Subject To Rules/conditions Prescribed Under The Securitizations & Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002
3. The Notice Is Also Applicable To Borrower(s), Guarantor (s) And The Public In General.
4. Mode Or Payment: By D.d. (demand Draft) / NEFT / Cheque / RTGS In The Name Of SRG Housing Finance Limited At, Udaipur (Rajasthan). Sale Will Be Conducted By The Authorized Officer Through Auction.
5. Bidders Are Advised To Go Through The Web Portal Of Www.srghousing.com

Note – 1. This Notice Can Be Viewed On www.srghousing.com
2. For Detailed Terms And Conditions, Bid Form Etc., Logon To www.srghousing.com

PLACE:- Rajasthan **Authorized Officer**
DATE of Publication :- 29/03/2026 SRG Housing Finance Limited

---

SRG HOUSING FINANCE LIMITED
CIN: L65922RJ1999PLC015440
Reg. Off: 321, S M Lodha Complex, Near Shastri Circle, Udaipur-313001(Rajasthan)
Phone: 0294-2412609 **E-mail:** info@srghousing.com **Website:** www.srghousing.com

PUBLIC NOTICE FOR AUCTION-SALE OF IMMOVABLE PROPERTY

(UNDER SARFAESI ACT READ WITH PROVISO TO RULE 8(6) And 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES)

Whereas the authorized officer of SRG Housing Finance Limited (hereinafter referred as the "SRGHFL"), 321, SM Lodha Complex, Near Shastri Circle, Udaipur – 313001 (Rajasthan), under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 (hereinafter referred as the 'Act') and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (hereinafter referred as the 'Rules') issued demand notice under section 13(2) of the Act calling upon the below-mentioned amount due together with future interest thereon at the contractual rate plus all costs, charges and incidental expenses etc. till the date of payment within 60 days from the date of receipt of the said notices.

Notice is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s) and Guarantor(s) having failed to repay the said amount within the specified period, the authorized officer has taken over physical possession in exercise of power conferred under section 13(4) of the Act read with the said rules, which is to be sold by way of auction on **" As Is Where Is basis", "As Is What Is basis", and "Whatever there is basis, and "No Recourse basis"** for realization of financial institution's due under Rules 8 and 9 of rules by inviting tenders/bids as per below auction schedule.

AUCTION SCHEDULE

Description Of Properties	Equitable Mortgage Of Land & Building. Together With Buildings And Structures Constructed. To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth And Made Thereon, Bearing Property Details:- In The Name Of Mr. Nilesh Kumar Yadav S/o Mr. Pratap Yadav Having Property Plot No.- 1085 Dated – 22/05/2017, Khasra No. – 3141/1, Thakarda, Tehsil – Sagwara, District – Dungarpur (Rajasthan) Admeasuring About 1026.00 Sq. Ft. Surrounded By:- East– Mavji S/o Nath Ji Yadav Ka Vada, West– Mohalle Ka Aam Rasta, North– Aam Rasta, South– P.W.D. Sadak
Known Encumbrances (if Any)	Not Known To The Secured Creditor
Reserve Price (in ₹)	₹ 17,00,000/- (Rupees Seventeen Lakhs Only)
Earnest Money Deposit (₹) Through D.D. in Favor Of SRG Housing Finance Limited, Udaipur (Rajasthan)	₹ 1,70,000/- (Rupees One Lakh And Seventy Thousand And Only) [Emd Date – Till April 27, 2026 Before 04:00 Pm]
Bid Incremental Amount	₹ 20,000/- (in Words Rupees Twenty Thousand Only)
Date, Time And Venue For Bidding	Date– April 30, 2026, Time–11:00 Am To 02:00 Pm, Venue–SRG Housing Finance Limited, 1st Floor, Nursery Road, Near Opposite Royal Hotel Sagwara Rajasthan– 314025.
Inspection Of Properties	As Per Prior Appointment Of Authorized Officer (Anytime Between 10:30 Am-4:00 Pm)
Return Of Emd Of Unsuccessful Bidders	Within 15 Working Days From The Date Of Auction
Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidders (inclusive Of Emd)	The Payment Should Be Made Latest By Next Working Day From The Date Of Bid Confirmation
Last Date For Payment Of Balance 75% Of Highest Bid	Within 15 Days From The Date Of Bid Confirmation

LOAN DETAILS

Party Details	HLR00000000002401 1. Mr. Nilesh Kumar Yadav S/o Mr. Pratap Yadav 2. Mrs. Maya Devi Yadav W/o Mr. Nilesh Yadav 3. Mr. Deepak Kumar Yadav S/o Mr. Amar Yadav
Date Of Demand Notice U/s 13(2) Of Act	25-06-2020
Amount Of Demand Notice U/s 13(2) Of Act	₹ 11,12,500/- (in Words Rupees Eleven Lakh Twelve Thousand Five Hundred Only As On June 23, 2020 Along With Future Interest At Contractual Rates And Rests, Besides Costs/charges, Incidental Expenses, Penal Interest, Etc., W.e.f. June 24, 2020 Incurred Till The Date Of Repayment In Full.
Date Of Possession	24-03-2026
Publication Date Of Possession Notice	25-03-2026
Outstanding Dues (₹)	₹ 51,40,385/- (in Words Rupees Fifty-one Lakhs Forty Thousand Three Hundred And Eighty-five Only) As On March 27, 2026 Along With Future Interest At Contractual Rates And Rests, Besides Costs / Charges, Incidental Expenses, Penal Interest, Etc., W.e.f. March 28, 2026 Incurred Till The Date Of Repayment In Full.

1. For Inspection Of The Properties, The Intending Bidders May Contact Official Mr. Amit Goswami Imobile No. + 91-9587302288) At SRG Housing Finance Limited, 1st Floor, Nursery Road, Near Opposite Royal Hotel Sagwara Rajasthan – 314025 During The Office Hours From 10:30 Am To 4:00 Pm.
2. The Sale Shall Be Subject To Rules/Conditions Prescribed Under The Securitizations & Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002
3. The Notice Is Also Applicable To Borrower(s), Guarantor (s) And The Public In General.
4. Mode Or Payment: By D.d. (demand Draft) / NEFT / Cheque / RTGS / Cheque In The Name Of SRG Housing Finance Limited At, Udaipur (Rajasthan). Sale Will Be Conducted By The Authorized Officer Through Auction.
5. Bidders Are Advised To Go Through The Web Portal Of Www.srghousing.com

Note – 1. This Notice Can Be Viewed On www.srghousing.com
2. For Detailed Terms And Conditions, Bid Form Etc., Logon To www.srghousing.com

PLACE:- Rajasthan **Authorized Officer**
DATE of Publication :- 29/03/2026 SRG Housing Finance Limited

---

SRG HOUSING FINANCE LIMITED
CIN: L65922RJ1999PLC015440
Reg. Off: 321, S M Lodha Complex, Near Shastri Circle, Udaipur-313001(Rajasthan)
Phone: 0294-2412609 **E-mail:** info@srghousing.com **Website:** www.srghousing.com

PUBLIC NOTICE FOR AUCTION-SALE OF IMMOVABLE PROPERTY

(UNDER SARFAESI ACT READ WITH PROVISO TO RULE 8(6) And 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES)

Whereas the authorized officer of SRG Housing Finance Limited (hereinafter referred as the "SRGHFL"), 321, SM Lodha Complex, Near Shastri Circle, Udaipur – 313001 (Rajasthan), under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 (hereinafter referred as the 'Act') and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (hereinafter referred as the 'Rules') issued demand notice under section 13(2) of the Act calling upon the below-mentioned amount due together with future interest thereon at the contractual rate plus all costs, charges and incidental expenses etc. till the date of payment within 60 days from the date of receipt of the said notices.

Notice is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s) and Guarantor(s) having failed to repay the said amount within the specified period, the authorized officer has taken over physical possession in exercise of power conferred under section 13(4) of the Act read with the said rules, which is to be sold by way of auction on **" As Is Where Is basis", "As Is What Is basis", and "Whatever there is basis, and "No Recourse basis"** for realization of financial institution's due under Rules 8 and 9 of rules by inviting tenders/bids as per below auction schedule.

AUCTION SCHEDULE

Description Of Properties	Equitable Mortgage Of Land & Building. Together With Buildings And Structures Constructed. To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth And Made Thereon, Bearing Property Details:- In The Name Of Mr. Pratap Yadav Having Property Plot No.- 1085 Dated – 22/05/2017, Khasra No. – 3141/1, Thakarda, Tehsil – Sagwara, District – Dungarpur (Rajasthan) Admeasuring About 1026.00 Sq. Ft. Surrounded By:- East– Mavji S/o Nath Ji Yadav Ka Vada, West– Mohalle Ka Aam Rasta, North– Aam Rasta, South– P.W.D. Sadak
Known Encumbrances (if Any)	Not Known To The Secured Creditor
Reserve Price (in ₹)	₹ 17,00,000/- (Rupees Seventeen Lakhs Only)
Earnest Money Deposit (₹) Through D.D. in Favor Of SRG Housing Finance Limited, Udaipur (Rajasthan)	₹ 1,70,000/- (Rupees One Lakh And Seventy Thousand And Only) [Emd Date – Till April 27, 2026 Before 04:00 Pm]
Bid Incremental Amount	₹ 20,000/- (in Words Rupees Twenty Thousand Only)
Date, Time And Venue For Bidding	Date– April 30, 2026, Time–11:00 Am To 02:00 Pm, Venue–SRG Housing Finance Limited, 1st Floor, Nursery Road, Near Opposite Royal Hotel Sagwara Rajasthan– 314025.
Inspection Of Properties	As Per Prior Appointment Of Authorized Officer (Anytime Between 10:30 Am-4:00 Pm)
Return Of Emd Of Unsuccessful Bidders	Within 15 Working Days From The Date Of Auction
Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidders (inclusive Of Emd)	The Payment Should Be Made Latest By Next Working Day From The Date Of Bid Confirmation
Last Date For Payment Of Balance 75% Of Highest Bid	Within 15 Days From The Date Of Bid Confirmation

LOAN DETAILS

Party Details	HLR00000000002401 1. Mr. Nilesh Kumar Yadav S/o Mr. Pratap Yadav 2. Mrs. Maya Devi Yadav W/o Mr. Nilesh Yadav 3. Mr. Deepak Kumar Yadav S/o Mr. Amar Yadav
Date Of Demand Notice U/s 13(2) Of Act	25-06-2020
Amount Of Demand Notice U/s 13(2) Of Act	₹ 11,12,500/- (in Words Rupees Eleven Lakh Twelve Thousand Five Hundred Only As On June 23, 2020 Along With Future Interest At Contractual Rates And Rests, Besides Costs/charges, Incidental Expenses, Penal Interest, Etc., W.e.f. June 24, 2020 Incurred Till The Date Of Repayment In Full.
Date Of Possession	24-03-2026
Publication Date Of Possession Notice	25-03-2026
Outstanding Dues (₹)	₹ 51,40,385/- (in Words Rupees Fifty-one Lakhs Forty Thousand Three Hundred And Eighty-five Only) As On March 27, 2026 Along With Future Interest At Contractual Rates And Rests, Besides Costs / Charges, Incidental Expenses, Penal Interest, Etc., W.e.f. March 28, 2026 Incurred Till The Date Of Repayment In Full.

1. For Inspection Of The Properties, The Intending Bidders May Contact Official Mr. Amit Goswami Imobile No. + 91-9587302288) At SRG Housing Finance Limited, 1st Floor, Nursery Road, Near Opposite Royal Hotel Sagwara Rajasthan – 314025 During The Office Hours From 10:30 Am To 4:00 Pm.
2. The Sale Shall Be Subject To Rules/Conditions Prescribed Under The Securitizations & Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002
3. The Notice Is Also Applicable To Borrower(s), Guarantor (s) And The Public In General.
4. Mode Or Payment: By D.d. (demand Draft) / NEFT / Cheque / RTGS / Cheque In The Name Of SRG Housing Finance Limited At, Udaipur (Rajasthan). Sale Will Be Conducted By The Authorized Officer Through Auction.
5. Bidders Are Advised To Go Through The Web Portal Of Www.srghousing.com

Note – 1. This Notice Can Be Viewed On www.srghousing.com
2. For Detailed Terms And Conditions, Bid Form Etc., Logon To www.srghousing.com

PLACE:- Rajasthan **Authorized Officer**
DATE of Publication :- 29/03/2026 SRG Housing Finance Limited

---

NOTICE
SHERA ENERGY LIMITED
CIN: L31102RJ2009PLC030434
Registered Office: F-269-B, Road No. 13 VKIA, JAIPUR -302013, Rajasthan
Contact: +91-9116007855 Email: cs@sheraenergy.com website: www.sheraenergy.com

NOTICE TO MEMBERS

Notice is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with Rule 22 of the Companies (Management and Administration) Rules, 2014(including any statutory modification or re-enactmentthereof, for the time being in force) Secretarial Standard on General Meetings ("SS-2"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and other applicable laws and regulations, special Resolution as set out in the Notice dated 26th March, 2026, is proposed to be passed through Postal Ballot by voting through electronic means (remote e-voting). In this connection, Members are hereby informed that Postal Ballot Notice along with the Explanatory Statement has been sent electronically on 28th March, 2026.

The Notice is available on the Company's website at www.sheraenergy.com and on the website of Bigshare Services Pvt. Ltd. at www.bigshareonline.com and the website of NSE Limited at www.nseindia.com.

The Company has engaged the services of Bigshare Services Pvt. Ltd. as the e-voting agency to provide e-voting facility. In accordance with the regulatory requirements, Members can vote on the Special Resolution only through remote e-voting which commences at 9:00 a.m. (IST) on **Sunday, March 29, 2026** and will end at 5:00 p.m. (IST) on **Monday, April 27, 2026**, when the remote e-voting module shall be disabled by Bigshare Services Pvt. Ltd.

Only those Members whose names are recorded in the Register of Members/List of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. **27th March, 2026,** are entitled to cast their votes on the Resolution.

Manner of registering/updating e-mail address:

Members holding shares in dematerialized mode and have not registered/updated their e-mail address, can register/update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.

In case of any query or if the Members require any technical assistance with respect to remote e-voting, Members are requested to refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of ivote@bigshareonline.com or Members can contact CDSL helpdesk for any technical issue in login at helpdesk.evoting@cdslindia.com or contact at 022-23058738 and 022-23058542-43.

The Results of remote e-voting will be declared on or before **Wednesday, 29th April, 2026** and will be displayed on the Company's website www.sheraenergy.comand will also be submitted to the Stock Exchanges and Depositories. The Company will also display the results of the Postal Ballot at its Registered Office.

For SHERA ENERGY LIITED
Sd/-
JYOTI GOYAL
COMPANY SECRETARY & COMPLIANCE OFFICER

Place: Jaipur
Date: 29-03-2026

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE GANGOUR FOODS (JAIPUR) LLP

SI.	Particulars	DETAILS
1.	Name of corporate debtor	Shree Gangour Foods (Jaipur) LLP
2.	Date of incorporation of corporate debtor	30/12/2016
3.	Authority under which corporate debtor is incorporated / Registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAI-1419
5.	Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, Saraf Tower Opposite Glass Factory, Tonk Road, Jaipur, Rajasthan, India - 302015
6.	Date of closure of Insolvency Resolution Process	24/02/2023
7.	Liquidation commencement date of corporate debtor	24/03/2026
8.	Name and registration number of the insolvency professional acting as liquidator	Neelam Modi IBBI/IPA-001/IP-P-01700/2019-2020/12632
9.	Address and e-mail of the liquidator, as registered with the Board	House No. 3, Royal Krishna Society, Adipur-Gandhidham, Kachchh, Gujarat-370205 neelammodi1@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Bakkavar Mal Ji ka Bagh, Helmet Shoppee Road, Near Jaitri Gate, Jodhpur (Raj.), neelammodi1@gmail.com
11.	Last date for submission of claims	23/04/2026

Notice is hereby given that the National Company Law Tribunal Jaipur Bench has ordered the commencement of Liquidation of the Shree Gangour Foods (Jaipur) LLP on 24/03/2026.

The stakeholders of Shree Gangour Foods (Jaipur) LLP are hereby called upon to submit their claims with proof on or before 23rd April 2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

NEELAM MODI
Liquidator,
Shree Gangour Foods (Jaipur)LLP
Reg. No. IBBI/IPA-001/IP-P-01700/2019 - 2020/12632

Date: 29/03/2026
Place: Rajasthan

U GRO Capital Limited
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) ["SECURED ASSET(S)"] UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to **U GRO Capital Limited ("Secured Creditor"),** the possession of which has been taken by the authorised officer of Secured Creditor, **will be sold on "As is what is" and "As is where is" and "Whatever there is"** on